

ITEM NO.14 Court No.2 (Video Conferencing) SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6829/2020

(Arising out of impugned final judgment and order dated 22-12-2020 in CRM-M No. 39464/2020 passed by the High Court Of Punjab & Haryana At Chandigarh)

ANUP NARGAS

Petitioner(s)

VERSUS

THE UNION TERRITORY OF CHANDIGARH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.136612/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.136611/2020-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 30-12-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE ANIRUDDHA BOSE
(VACATION BENCH)

For Petitioner(s) Mr. Shantwanu Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We do not find any reason to interfere with the impugned order passed by the High Court. The Special Leave Petition is, accordingly, dismissed.

However, the petitioner is given two weeks' time to surrender and apply for regular bail.

Pending applications stand disposed of.

(SANJAY KUMAR-II)
AR-CUM-PS

(R. NATARAJAN)
AR-CUM-PS

(NISHA TRIPATHI)
BRANCH OFFICER